

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A.No.880/97

New Delhi: this the 28th May, 1997.

HON'BLE MR.S.R.ADIGE MEMBER(A).

1. Navrang Lal S/o Shri Ram Sewak, r/o Vill. Dhamai, P.O. Kanwar, Distt. Allahabad, UP
2. Sumer S/o Shri Ganga Ram, R/o V. & PO Janjgir, Distt. Bilaspur(M.P.)
3. Deva S/o Shri Girdhari, R/o Vill. Killa Dabbar, P.O. Nizampur, Distt. Disa Rajasthan.
4. Kanad S/o Shri Kana, working as Mate under PWI(C), Northern Railway, Sarai Rohilla, Delhi.
5. Shiv Kumar Singh S/o Shri Sultan Singh, R/o Vill. Bheegpur, PO Manpur, Distt. Hardoi, UP(PWI) working as Mate.
6. Nand Lal S/o Shri Baldev, R/o Village Champ Tola, PO Kataria, Distt. Katiar, Bihar.
7. Mahender Prasad S/o Jai Gobind, R/o Vill. Barauli, P.O. Alipur, Distt. Gara Bhojpur.

All working as Mate under PWI(C) Northern Railway, Delhi Cantt and Sarai Rohilla and are residing in the Huts in the respective stations

..... Applicants.

(BY ADVOCATE: SHRI A.K.BHARDWAJ)

Versus

UNION OF INDIA through

1. The General Manager, Northern Railway, Baroda House, New Delhi.
2. The Deputy Chief Engineer (C) Northern Railway, Tilak Bridge, New Delhi.
3. The Chief Engineer (C), Northern Railway, Kashmiri Gate, New Delhi

(By Advocate: Shri B.S.Jain) Respondents.

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ORDER(ORAL)

HON'BLE MR.S.R.ADIGE MEMBER(A)

Applicants challenge their regularisation by respondents as Gangman, and pray that they be regularised as Mates with all consequential benefits.

2. This OA is disposed of with a direction to the respondents that in the event the applicants make a self-contained representation to the respondents within one month from the date of receipt of a copy of this order, the respondents will examine the same, and dispose of the prayer of the applicants for regularisation as Mates in accordance with rules, instructions and judicial pronouncements on the subject, within 2 months from the date of filing of the representation under intimation to the applicants.

3. Till disposal of the said representation, the interim order passed on 6.5.97 for maintenances of status quo as of that date shall continue.

4. The OA stands disposed of accordingly. No costs.

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(S.R.ADIGE)
MEMBER(A).

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